

ITEM NO.18

COURT NO.12

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 4310/2022

(Arising out of impugned final judgment and order dated 23-02-2022 in LPA No. 201/2021 passed by the High Court Of Jharkhand At Ranchi)

BARUN KUMAR & ORS.

PETITIONER(S)

VERSUS

THE STATE OF JHARKHAND & ORS.

RESPONDENT(S)

([TO BE TAKEN UP AS A FIRST ITEM BEFORE REGULAR HEARING MATTERS AT 10:30 A.M. FOR FURTHER ARGUMENTS.]

[PART HEARD BY HON. AJAY RASTOGI AND HON. C.T.RAVIKUMAR. JJ]

(FOR ADMISSION and I.R. and IA No.35258/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.35259/2022-EXEMPTION FROM FILING O.T. and IA No.35260/2022-DELETING THE NAME OF PETITIONER/RESPONDENT)

WITH

SLP(C) No. 4443/2022 (XVII)

(FOR ADMISSION and I.R. and IA No.36527/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.36528/2022-EXEMPTION FROM FILING O.T. and IA No.36529/2022-DELETING THE NAME OF PETITIONER/RESPONDENT.....[TO BE TAKEN UP AT 2.00 P.M.]

SLP(C) No. 5338-5341/2022 (XVII)

(FOR ADMISSION and I.R. and IA No.44671/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.44672/2022-EXEMPTION FROM FILING O.T.)

SLP(C) No. 5409/2022 (XVII)

(FOR ADMISSION and I.R. and IA No.45204/2022-ADDITION / DELETION / MODIFICATION PARTIES and IA No.45198/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.45200/2022-EXEMPTION FROM FILING O.T. and IA No.45207/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES..)

T.P.(C) No. 1100/2022 (XVI-A)

(FOR ADMISSION)

Date : 28-07-2022 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Ajit Kumar Sinha, Sr. Adv.
Mr. Abhishek Ritabh Shukla, Adv.
Mr. Rudrashish Bhardwaj, Adv.
Mr. Md. Ali, AOR

Mr. Siddharth Bhatnagar, Sr. Adv.
Ms. Pracheta Kar, Adv.
Mr. Aditya Sidhra, Adv.
Mr. Nadeem Afroz, Adv.
Mr. Tushar Bakshi, AOR

Mr. Satyajeet Kumar, AOR
Mr. Prashant Shukla, Adv.
Mr. Suyash Srivastava, Adv.
Mr. Shanker Singh, Adv.
Ms. Shreya Mishra, Adv.
Ms. Aaina Walia, Adv.
Mr. Madhumay Mishra, Adv.

Ms. V. Mohana, Sr. Adv.
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Mr. Saket Jain, Adv.
Mr. Vijay Laxmi, Adv.
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For Respondent(s) Mr. Kapil Sibal, Sr. Adv.
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Ms. Samten Doma, Adv.
Mr. Sourabh Tandon, Adv.
Mr. Ritansh Vats, Adv.

Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Sahil Bhalaik, AOR
Mr. Tushar Giri, Adv.
Mr. Amritansh Vats, Adv.
Ms. Tanya Srivastava, Adv.

Mr. Shubhashis R. Soren, Adv.
Mr. Bhakti Vardhan Singh, AOR
Mr. Vaibhav Kumar Rana, Adv.

Mr. Vatsalya Vigya, AOR

Mr. Puneet Jain, Adv.
Mr. Vigyan Shah, Adv.
Ms. Christi Jain, AOR
Mr. Akshit Gupta, Adv.
Mr. Yogit Kamat, Adv.
Mr. Umang Mehta, Adv.

Mr. Arunabh Chowdhury, Sr. Adv.
Ms. Pragya Baghel, Adv.
Ms. Pallavi Langar, AOR
Mr. Abhishek Ray, Adv.
Mr./Ms. Karma Dorjee, Adv.
Mr./Ms. Dechen W. Lachungpa, Adv.

Mr. Himanshu Shekhar, AOR
Mr. Parth Shekhar, Adv.

Mr. Manoj Swarup, Sr. Adv.
Mr. Neelmani Pant, Adv.
Ms. Kriti Dang, Adv.
Ms. Akanksha Mehra, AOR

Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Amit Agrawal, AOR
Mr. Vigyan Shah, Adv.
Mr. Akshit Gupta, Adv.
Ms. Radhika Yadav, Adv.
Ms. Tanya Srivastava, Adv.

Mr. Rajneesh Bhaskar, Adv.
Mr. S. R. Setia, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Arguments concluded.

Judgment reserved.

Parties are at liberty to file written submissions/short notes
within a period of one week.

(POOJA SHARMA)
COURT MASTER (SH)

(MONIKA DEY)
COURT MASTER (NSH)